

[Mr. Speaker]

said, matters were brought to the notice of the House of Commons by a resolution or a motion for appointment of special committees or tribunal to enquire into the matter and report the facts thereon to the House.

In the Dalton case, Mr. Dalton who was the Chancellor of the Exchequer admitted that he did not think of the consequences at the time of the disclosure and in the Thomas case, it was alleged that he disclosed the budget secrets, which he got to know as a Cabinet Minister. It is neither alleged nor even suggested in the case before us that the Finance Minister was himself responsible for any unauthorised disclosure of the financial proposals. Regarding other persons, the Government have already taken steps to investigate into the matter and it is stated that persons have also been arrested and that prosecutions are being launched against them. In the circumstances it is not clear as to what special advantage would be gained by appointing a special committee which to a large extent will go over the same ground which had been previously covered during investigation by the Government.

However, I consider it desirable that while the matter is still fresh, the House should have an early opportunity to discuss the matter. Dr. Lanka Sundaram has given a notice of his intention to raise a discussion under Rule 212 of the Rules of Procedure on the statements made by Government spokesmen on Budget leakage and matters pertaining to secrecy of Budget and Budgetary Reform.

I have admitted the notice and am allowing a discussion on the 20th, that is, tomorrow, between 4 to 6-30 P.M.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I have to inform the House that the Bar Councils (Validation of States Laws) Bill, 1956, which was passed by the Houses of Parliament during the current Session was assented to by the President on the 13th March, 1956.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following seven messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th March, 1956, agreed without any amendment to the Life Insurance (Emergency Provisions) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1956."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Vote on Account) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 13th March, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provision of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 13th March, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 13th March, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 13th March, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to